

TARY AFFAIRS AND MINISTER OF FOOD AND CIVIL SUPPLIES (SHRI H.K.L. BHAGAT): (a) and (b) F.C.I. has conducted a detailed enquiry and the matter is being examined for further action.

Expansion of FCI Godowns In Kerala

4760. SHRI MULLAPPALLY RAMACHANDRAN: Will the Minister of FODD AND CIVIL SUPPLIES be pleased to state:

(a) whether there are any proposals/plans for the expansion of the Food Corporation of India godowns at Muzhappilangad in Cannanore District and Nileschwaram in Kasargod District in Kerala;

(b) if so, the steps taken towards expansion activities;

(c) whether objections/protests have been received by his Ministry from local residents/public against acquisition of land for the above purpose; and

(d) if so, the reaction of Government thereon?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF FOOD AND CIVIL SUPPLIES (SHRI H.K.L. BHAGAT): (a) and (b) The Food Corporation of India (FCI) propose to expand its existing storage capacity at Nileschwaram by 10,000 tonnes with railway siding facilities. The F.C.I. has no proposal at present to expand its existing storage capacity at Muzhappilangad.

(c) No, Sir.

(d) Does not arise.

Setting up of Wood Industry In Chottanagpur, Bihar

4761. SHRIMATI SUMATI ORAON:

Will the Minister of INDUSTRY be pleased to state:

(a) whether Government propose to set up wood industries in Chottanagpur region of the Bihar State in view of abundance of forest products including wood and lac during the current Five Year Plan;

(b) if so, the specific areas with action taken; and

(c) the action taken to set up cottage industries in Gumla and Lohardaga districts of Bihar?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT IN THE MINISTRY OF INDUSTRY (SHRI M. ARUNACHALAM): (a) and (b) There is no proposal to set up wood based industries in the Chottanagpur region of Bihar State in the Central Sector during Seventh Five Year Plan. However, wood based industries are covered under the carpentry and cottage match industries programme of Khadi and Village Industries Commission. Chottanagpur Khadi Gramodyog Sanstha, Ranchi, directly funded by the Khadi and Village Industries Commission, implements the carpentry programme. This is a continuing programme.

The State Government of Bihar have advised the District Industries Centres in Chottanagpur region to encourage establishment of forest based industries.

(c) In Lohardaga, Bihar Khadi Gramodyog Board has set up one departmental laundry and toilet soap manufacturing unit. Adimjadi Samagra Vikas Parishad, Palkot, Gumla is engaged in collection of minor oil-seeds and beekeeping under the purview of the Khadi and village Industries Commission. In addition, production of Khadi is also encouraged.

The State Government of Bihar have established District Industries Centres in these Districts and have advised these centres to Conduct Techno-Economic Survey of their District.

Central Industrial Units in Karnataka and Maharashtra

4762. SHRI R.M. BHOYE: Will the Minister of INDUSTRY be pleased to state:

(a) the number and names of the industrial units in the central of centrally sponsored sectors set up in the States of Karnataka and Maharashtra during the last three years; and

(b) the details regarding the investment made in these units during the above period?

THE MINISTER OF INDUSTRY (SHRI J. VENGALA RAO): (a) and (b) Presumably the Hon'ble Member wants to know the incorporation of new Central Public Sector Enterprises with their registered offices in the States of Karnataka and Maharashtra during the last three years viz., 1984-85, 1985-86 and 1986-87. Videsh Sanchar Nigam Ltd. with registered office in Bombay was set up in March, 1987 and investment in terms of gross block during 1986-87 is Rs. 70.27 crores. No new enterprise was set up in Maharashtra during the two earlier years and in Karnataka in the last three years.

Sugar Mills

4763. SHRI CHINTAMANI JENA:
SHRI VILAS MUTTEMWAR:

Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state:

(a) the number of sugar mills in each state, at present;

(b) the number of sugar mills lying sick or closed down;

(c) Government's policy to take over those sick mills;

(d) the present policy of Government in this regard to establishing new sugar mills in the country;

(e) the number of applications for setting up new sugar mills received, cleared and lying with Government for clearance, State-wise; and

(f) the number of new sugar mills likely to be established during the Seventh Plan period?

THE MINISTER OF PARLIAMEN-
TARY AFFAIRS AND MINISTER OF FOOD
AND CIVIL SUPPLIES (SHRI H.K.L.
BHAGAT): (a) Statement-I giving the infor-
mation is given below.

(b) During the season 1986-87, 23 sugar mills were not in operation.

(c) The circumstances in which the management of sugar mills can be taken over temporarily by the Central Government are detailed in the Industries (Development and Regulation) Act, 1951 and the Sick Industrial Companies (Special Provisions) Act, 1985.

(d) The Central Government have issued guidelines for licensing of new sugar factories and expansion of existing sugar factories during the Seventh Five Year Plan vide Press Note dated 2nd January, 1987. A copy of the same is given in statement-II below.

(e) The information is given in statement-III below.

(f) 12 new sugar mills licensed during